CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON SEPTEMBER 21, 2012
FOR THE ATTENTION OF THE SHAREHOLDERS OF

SUNSHIELD CHEMICALS LIMITED

Open Offer ("Offer") for acquisition of up to 19,11,796 equity shares of Sunshield Chemicals Limited ("Target Company") from the shareholders of the Target Company by Rhodia Amines Chemicals Pte. Ltd ("Acquirer") along with Solvay S.A., in its capacity as the person acting in concert with the Acquirer ("PAC")

This corrigendum announcement ("Corrigendum") to the Detailed Public Statement published on September 21, 2012 ("DPS") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer") for and on behalf of Acquirer and the PAC, pursuant to and in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") to amend and supplement the DPS and is in continuation of and should be read in conjunction with the public announcement issued on September 13, 2012 ("PA") and the DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the PA	September 13, 2012	Thursday	September 13, 2012	Thursday
Date of publication of DPS in newspapers	September 21, 2012	Friday	September 21, 2012	Friday
Filing of the draft letter of offer with SEBI along with the soft copies of the PA and this DPS	September 28, 2012	Friday	September 28, 2012	Friday
Last date for public announcement of a competing offer(s) being made	October 15, 2012	Monday	October 15, 2012	Monday
Identified Date*	October 25, 2012	Thursday	November 21, 2012	Wednesday
Date by which letter of offer is to be posted to the equity shareholders of the Target Company	November 02, 2012	Friday	November 29, 2012	Thursday
Last date for upward revision of the Offer Price or any increase in the Offer Size	November 05, 2012	Monday	November 30, 2012	Friday
Last date for public announcement by the independent directors committee of the Target Company on their recommendation to the shareholders of the Target Company for this Offer	November 07, 2012	Wednesday	December 04, 2012	Tuesday
Date of publication of Offer opening public announcement in the newspapers where DPS has been published	November 08, 2012	Thursday	December 05, 2012	Wednesday
Date of commencement of the tendering period	November 09, 2012	Friday	December 06, 2012	Thursday
Date of closure of the tendering period	November 26, 2012	Monday	December 19, 2012	Wednesday
Last date for communicating the rejection/acceptance; completion of payment of consideration or refund of equity shares to the shareholders of the Target Company	December 11, 2012	Tuesday	January 03, 2013	Thursday
Last date of publication of post-offer public announcement in the newspapers where this DPS has been published	December 18, 2012	Tuesday	January 10, 2013	Thursday
Last date for submission of the final report with SEBI	December 18, 2012	Tuesday	January 10, 2013	Thursday

** "Identified Date" is only for the purpose of determining the shareholders of the Target Company as on such date to whom the Letter of Offer would be mailed. It is clarified that all the shareholders of the Target Company (registered or unregistered) of the equity shares of the Target Company (except the Sellers and persons acting in concert with the Sellers) who own the equity shares of the Target Company are eligible to participate in this Offer at any time before the closure of this Offer.*

2. Paragraph 33 of the DPS should read as follows:
   - The Offer is being made to all Shareholders other than the Sellers and persons acting in concert with the Sellers under the Share Purchase Agreement.
3. Paragraphs 41(e) and 70(e) of the DPS should read as follows:
   - No accident having occurred at the site that would lead to discontinuation of operations for more than 7 (seven) days.
4. On November 07, 2012, the Acquirer entered in to an Amendment Agreement to the Share Purchase Agreement with the Sellers and the Target Company, pursuant to which paragraph 49(c) of the DPS is amended to read as below:
   - The Sellers have undertaken to ensure that the Target Company shall not take certain actions between the date of execution of the Share Purchase Agreement and completion thereunder, including in relation to declaration of dividends, issuing shares or loan capital or other security (or granting any option over or right to subscribe for such security) and disposing of or acquiring any material assets.
5. Paragraph 49(e) of the DPS stands deleted.
6. Paragraph 71 of the DPS should read as follows:
   - As of the date of this DPS, to the best knowledge of the Acquirer and the PAC, except for any additional statutory approvals which could become applicable as a result of any change in applicable law and/or any change in the underlying factual position, there are no other statutory approvals (other than those mentioned in this DPS) required to acquire the equity shares that are validly tendered pursuant to this Offer.
7. Paragraph 72 of the DPS should read as follows:
   - The Acquirer and PAC will not proceed with the Offer in the event any statutory approval indicated herein is denied in terms of Regulation 23 of the SEBI (SAST) Regulations.
8. Paragraph 76 of the DPS should read as follows:
   - All shareholders holding equity shares of the Target Company (except the Sellers and persons acting in concert with the Sellers) whether in dematerialised form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this Offer.
9. Paragraph 78 of the DPS should read as follows:
   - This Offer is made to all shareholders of the Target Company (other than the Sellers under the Share Purchase Agreement and persons acting in concert with the Sellers) as on the Identified Date, and also to persons who acquire equity shares of the Target Company before the closure of the Offer and tender these equity shares into the Offer in accordance with this DPS, save and except for the parties to the Share Purchase Agreement. Persons who have acquired equity shares of the Target Company (irrespective of the date of purchase) but whose names do not appear on the register of members of the Target Company on the Identified Date are also eligible to participate in this Offer.
10. Paragraph 84 of the DPS should read as follows:
    - The Acquirer and the PAC accept full responsibility for the information contained in the PA and in the DPS and also accept responsibility for the obligations of the Acquirer and the PACs as laid down in the Regulations. The Acquirer and the PAC shall be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations.

All other terms and conditions of the Offer in the DPS remain unchanged.

Capitalised terms used but not defined in this Corrigendum shall have the same meaning as assigned to such terms in the PA and/or the DPS.

The Acquirer and the PAC accept full responsibility for the information contained in this Corrigendum and also accept responsibility for the obligations of the Acquirer and the PACs as set out in the SEBI (SAST) Regulations.

A copy of this Corrigendum is expected to be available on the SEBI website at http://www.sebi.gov.in.

For further details, please refer to the Letter of Offer to be issued by the Acquirer and the PAC.

Issued by the Manager to the Offer for and on behalf of the Acquirer and the PAC

kotak®
Investment Banking

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Dated : November 30, 2012
Place : Mumbai

PRESSMAN

Size: 12 (w) X 40 (h)